

HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

MAIN CASE No.: W.P.No.13811 of 2022

PROCEEDING SHEET

Sl. No	DATE	ORDER	Office Note
3.	16.05.2022	<p><u>TRR, J</u></p> <p style="text-align: center;"><u>I.A.No.2 of 2022</u></p> <p>Learned counsel for the vacate petitioners in W.P.No.13811 of 2022 has moved the House Motion before the Hon'ble Dr. Justice K. Manmadha Rao, as per the notification No.6/SO/2022 in Roc. No.510/SO/2021, dated 05.05.2022 and the Writ Petition was allotted to me as per the sitting arrangements of the Hon'ble Judges during first half of the Summer Vacation, 2022 from 09.05.2022 to 26.05.2022.</p> <p>The Vacation Officer has intimated about the House Motion to the Writ Petitioner.</p> <p>Despite intimation by the Vacation Officer, learned counsel for the Writ Petitioner has not represented the matter when the matter was called. To give an opportunity, the matter is posted for tomorrow i.e., on 17.05.2022 at 11:30 A.M., for further hearing.</p> <p>Post the matter on 17.05.2022 at 11:30 A.M. for hearing of the learned counsel for the petitioner and further hearing of the learned counsel for the vacate petitioners.</p> <p style="text-align: right;">TRR, J EPS</p>	Transferred to I/O folder before correction